## GOVERNMENTOF INDIA MINISTRY OFFINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA

# UNSTARREDQUESTIONNO:2321

TO BE ANSWEREDON THE 09th MARCH, 2018/PHALGUNAS, 1939 (SAKA)

# QUESTION REFUSAL OF REPAYMENT BY WILFUL DEFAULTERS

#### 2321: SHRIRAM CHARITRANISHAD:

Willthe Ministerof FINANCE be pleased to state:

- a) whether the banks are witnessing surge in wilful defaulters refusing repayment obligations despite having the capacity to honour the commitments and if so, the details thereof;
- b) whether the wilfuldefaults in banks have crossed Rs. 1 lakh crore mark; and
- c) if so, the steps taken by the Governmentto realize the repayment from these wilfuldefaulters?

# ANSWER To be answered by THE MINISTER OFSTATEIN THEMINISTRY OFFINANCE

## (SHIV PRATAPSHUKLA)

- (a) As per data reported by Public Sector Banks (PSBs), as on 31.12.2017, the total number of wilful defaulters was 9,063, which represents a marginal increase of 1.66% during the first nine months of the current financial year.
- (b) The amount involved for PSBs is reported as Rs. 1,10,050 crore.
- (c) RBI has issued a Master Circularproviding for guidelines on, penal measures and criminalaction against, mechanism for identification of, and reporting to RBI on wilful defaulters. Further, the Securities and Exchange Board of India has issued regulations barring companies with wilful defaulters as promoters/directors from accessing capital markets to raise funds, and amendment has been effected to the Insolvency and Bankruptcy Code, 2016 for barring wilful defaulters from participating in the resolution process. As per data reported by PSBs, as on 31.12.2017, they have registered 2,108 FIRs against wilful defaulters, filed 8,462 suits for recovery from wilful defaulters, and initiated action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in respect of 6,962 cases of wilful defaulters.